

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Cr1.) No. 6920/2019

(Arising out of impugned final judgment and order dated 14-05-2018 in CRLA No. 1037/2015 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

ANIL KUMAR GUPTA

Respondent(s)

(IA No. 155208/2021 - EXEMPTION FROM FILING O.T.)

Date : 07-11-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.R. SHAH

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) MS. AISHWARYA BHATI, ASG.
MS. SONIA MATHUR SR. ADV.
MS. SAIRICA RAJU, ADV.
MR. PRANAY RANJAN, ADV.
MR. RAJAN KUMAR CHOURASIA, ADV.
MR. DIGVIJAY DAM, ADV.
MS. MANISHA CHAYA, ADV.
MS. SHREYA JAIN, ADV.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s) Mr. V. Gupta, Adv
Mr. Rohit Amit Sthalekar, AOR
Mr. Vishal Arun Mishra, Adv
Ms. Harshita Nigam, Adv
Mr. Ujjwal Bhardwaj, Adv

UPON hearing the counsel the Court made the following
O R D E R

Put up on 29.11.2022 for final disposal.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR